

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-1276(PB)/2019

IN THE MATTER OF:

Mr. Ashok Kumar

..... Petitioners/Applicant

v.

Dwarika Infocom Pvt. Ltd. & Ors.

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 12.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Sandeep Mahapatra, Adv.

For the Respondent

: Mr. Sanjay Agnihotri, Mr. Rakesh Kumar, Mr. Sandeep Chaudhary, Advs. for R-1
Mr. Deepak Dhingra, Mr. Aasthik Dhingra, Advs.

ORDER

Rejoinder to the reply filed by the respondent shall be filed within three days with a copy in advance to the counsel opposite.

The application filed by respondent No. 2 & 3 shall be taken up with the main case on the next date of hearing.

In the meanwhile, copies of the pleadings be exchanged between the parties. It is made clear that no further adjournment shall be granted.

List for arguments on 26.07.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)